

**Shri Jagnatha Rao:** Yes, I am accepting it.

*Amendment made:*

Page 1, for lines 12 to 14 substitute—

“(1A) Either party to a marriage, whether solemnized before or after the commencement of this Act, may also present a petition for the dissolution of the marriage by a decree of divorce on the ground.....”. (3)

(Shri D. C. Sharma)

**Mr. Chairman:** The question is:

“That clause 2, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 2, as amended, was added to the Bill.*

**Clause 1—(Short Title)**

*Amendment made:*

Page 1, line 4,—for “1962” substitute “1964”. (2).

(Shri D. C. Sharma)

**Mr. Chairman:** The question is:

“That clause 1, as amended, stand part of the Bill.

*The motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

#### **Enacting Formula**

*Amendment made:*

Page 1, line 1,—for “Thirteenth Year” substitute “Fifteenth Year”. (1)

(Shri D. C. Sharma)

**Mr. Chairman:** The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

*The motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The Title was added to the Bill.*

**Shri D. C. Sharma:** I beg to move:

“That the Bill, as amended, be passed”.

**Mr. Chairman:** The question is:

“That the Bill, as amended, be passed”.

*The motion was adopted.*

16.35 hrs.

#### **REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL**

(Amendment of sec. 7)

**Shri D. C. Sharma (Gurdaspur):** I beg to move:

“That the Bill further to amend the Representation of the People Act, 1951, be taken into consideration”.

This is a harmless and non-controversial Bill. It is a Bill which is in conformity with the sentiments of the majority of the people of India.

**Shri Ranga:** There is no quorum.

**Mr. Chairman:** The bell is being rung—Now there is quorum. He may continue.

**Shri D. C. Sharma:** As I was saying, this is a very non-controversial and harmless Bill. When passed into law, this Bill will be called the Representation of the People (Amendment) Act. Of course, necessary amendments to clause 1 to change it from ‘1962’ to ‘1964’ and to the Enacting Formula to change it from ‘Thirteenth Year’ to ‘Fifteenth year’, will be tabled in due course.

**Shri Ranga (Chittoor):** There is no quorum, Sir. It seems we deceived ourselves.

**Mr. Chairman:** Is he challenging quorum?

**Shri Ranga:** Yes.

**Shri D. C. Sharma:** I have already moved the motion for consideration.

**Mr. Chairman:** The bell is being rung.

Now, there is quorum. He may continue. Let him move the Bill.

**Shri D. C. Sharma:** I have already moved.

**Mr. Chairman:** Motion moved:

"That the Bill further to amend the Representation of the People Act, 1951, be taken into consideration."

**Shri D. C. Sharma:** I want to make a speech also.

**Mr. Chairman:** I wanted to place the motion before the House.

**Shri Ranga:** He has lost his right to speak.

**Shri D. C. Sharma:** I was submitting very respectfully. . .

**Mr. Chairman:** Hon. Member has made a motion in order to save his Bill from lapsing, and somebody will have to speak.

**An Hon. Member:** Once it has been placed before the House, how can he speak?

**Mr. Chairman:** He has already spoken. Because the question of quorum was raised, he has shortened his speech.

All right. Let him speak.

**Shri D. C. Sharma:** I was submitting very respectfully to you that this Bill will have two small amendments. "Be it enacted in the Thirteenth Year

of the Republic" will have to become "Be it enacted in the Fifteenth Year of the Republic." Again, "This Act may be called the Representation of the People Act, 1962" will have to be made "This Act may be called the Representation of the People Act, 1964". These two small amendments I shall move afterwards.

I want to submit very respectfully that this is a very harmless Bill, it is a very non-controversial Bill.

**Shri Ranga:** I see.

**Shri D. C. Sharma:** It is harmless in this sense that I have nothing but the utmost of feelings of regard and goodwill for all those Maharajas and Rajas and Maharanis and Ranis who belong either to the Opposition or to the Congress Party. I have nothing but goodwill towards them, I have also nothing but friendliness for them.

श्री हुकम चन्द कछवाय (देवास) :  
कोरम पूरा नहीं है।

**Mr. Chairman:** There is no quorum. The House stands adjourned.

16.46 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday December 7, 1964/Agrahayana 16, 1886 (Saka).